

**GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
STARRED QUESTION NO.*128
TO BE ANSWERED ON 14.03.2022**

Outstanding balance on States for supply of coal

***128 Shri K.R.N. Rajeshkumar:**

Will the Minister of Coal be pleased to state:

- (a) whether it is a fact that Government is supplying indigenous coal to the States;
- (b) if so, the details of outstanding balances to be paid to Government by the States, State-wise;
- (c) the details of undisputed outstanding and disputed outstanding of the States, State-wise; and
- (d) if there is disputed outstanding, whether Government has any plan to resolve the issues with the States, especially with the State of Tamil Nadu?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES

(SHRI PRALHAD JOSHI)

(a) to (d): A statement is laid on the table of the House.

Statement referred to in reply to parts (a) to (d) of Rajya Sabha Starred Question No. 128 for answer on 14.03.22 asked by SHRI K.R.N. RAJESHKUMAR:

(a): Central and State Public Sector Units are supplying domestic coal to different Power generating companies of the State Governments.

(b) & (c): State-wise outstanding (disputed and undisputed) dues to be paid to Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL) as on 28.02.2022 is annexed at Annexure -I and Annexure -II respectively.

(d): Coal Sales Dues are continuously monitored by coal company and regular follow-up is done with consumers for early recovery. For making recovery of outstanding dues easier, CIL has developed an online bill-to-bill reconciliation portal, through which online reconciliation will be carried out and dues will be monitored and realized in a better way.

CIL and Coal Companies are also ensuring bilateral meetings to settle commercial disputes and matters where commercial disputes cannot be settled bilaterally are also referred to Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD). Fuel Supply Agreement also provides for levy of interest on delayed payment and coal companies are claiming interest on delayed payment from consumers.

The amount due from Central and State Gencos for CIL are also followed up by the Ministry of Coal.

Statewise and Utilitywise outstanding dues as on 28.02.2022 (Provisional) to be paid to CIL

(Fig. in Rs. Crore)

States	GENCOS	Undisputed	Disputed	Total
Andhra Pradesh	APGENCO	221.59	0.00	221.59
Bihar	BSPCL	0.64	26.00	26.64
Chattisgarh	CSPGCL	183.36	20.24	203.60
Delhi	DVB	0.00	3.46	3.46
Gujrat	GUVNL	153.70	3.95	157.65
Haryana	HPGCL	2.97	79.68	82.65
Jharkhand	JSEB	21.58	0.00	21.58
	TVNL	980.29	0.00	980.29
	<i>Total</i>	1,001.87	0.00	1,001.87
Karnataka	KPCL	121.33	0.00	121.33
Madhya Pradesh	MPEB	1,379.14	40.88	1,420.02
Maharastra	MSEB	2,310.86	16.62	2,327.48
Orrisa	OPGC	17.13	0.00	17.13
Punjab	PSEB	78.63	26.15	104.78
Rajasthan	RRVUNL	482.60	6.34	488.94
Tamil Nadu	TNEB	842.93	118.98	961.91
UP	UPRVUNL	1,138.80	49.69	1,188.49
West Bengal	DPL	455.91	3.76	459.67
	DPS	0.00	1.08	1.08
	WBPDC	1,221.83	86.61	1,308.44
	WBSEB	0.00	1.29	1.29
	<i>Total</i>	1,677.74	92.74	1,770.48

Annexure-II

Statewise and Utilitywise outstanding dues as on 28.02.2022 (Provisional) to be paid to SCCL

(Fig. in Rs. Crore)

States	GENCOS	Undisputed	Disputed	Total
Telangana	TSGENCO	4098	331	4429
Andhra Pradesh	APGENCO	230	0.00	230
	APPDCL	31	0.00	31
Karnataka	KPCL	565	9	574
Maharashtra	MSEB	24	0.00	24
Tamil Nadu	TANGEDCO	16	0.00	16